

MANOJ JAIN
REGISTRAR GENERAL



HIGH COURT OF DELHI

Sher Shah
Road New Delhi-
110503 Off :
23387989
Fax: 23073485

Most Urgent/Through Email

No.249/RG/DHC/2020

Dated: 06.08.2020

To

1. The District & Sessions Judge (HQs.)
2. The District & Sessions Judge-cum-Special Judge (PC Act) CBI, Rouse Avenue Court Complex
3. All the District & Sessions Judges
4. The Principal Judge (HQs) (Family Courts)

Respected Sirs/Madams,

This is in reference to the Office Order No. 26/DHC/2020 dated 30.07.2020 whereby on the recommendation of Hon'ble Administrative and General Supervision Committee, all the District Courts have been directed to take up all the cases listed before them through videoconferencing. It has also been directed that evidence shall be recorded only in *ex-parte* and uncontested matters where the same is required to be tendered by way of affidavit.

I am directed to inform you that no adverse order be passed in non-urgent/routine matters where the concerned advocate/litigant is unable to join the proceedings through video conferencing, till the time the normal functioning of the courts is resumed. I am also directed to request you to launch a 'special drive' in coordination with the office bearers of respective Bar Associations to ensure that email IDs and mobile numbers of advocates are duly captured/fed in the Case Information System (CIS).

With regards,

Yours sincerely,

(Manoj Jain)

**OFFICE OF THE DISTRICT & SESSIONS JUDGE-CUM-SPL. JUDGE (PC ACT)(CBI),
ROUSE AVENUE DISTRICT COURT, NEW DELHI.**

No.Power/Gaz./RADC/2020/E-8752-8795

Dated 11th August, 2020

E-copy of the letter of the Ld. Registrar General, Hon'ble High Court of Delhi, New Delhi dated 6th August, 2020 received through e-mail where the Hon'ble High Court has directed that no adverse order be passed in non-urgent/routine matters where the concerned advocate/litigant is unable to join the proceedings through video conferencing, till the time the normal functioning of the courts is resumed. The Hon'ble High Court has also directed to launch a 'special drive' in coordination with the office bearers of respective Bar Associations to ensure that email IDs and mobile numbers of advocates are duly captured/fed in the Case Information System (CIS). The letter be forwarded digitally for information and necessary action to :-

1. The Ld. Registrar General, Hon'ble High Court of Delhi, New Delhi, for information.
2. All the Ld. Judicial Officers, Rouse Avenue District Court, New Delhi.
3. The Officer-In-charge, Bail and Filing Section, RADC, New Delhi.
4. The In-charge, Computer Branch, RADC, New Delhi for uploading on the official website.
5. The P.S./Reader to Ld. District & Sessions Judge-cum-Spl. Judge (PC Act)(CBI), RADC, New Delhi.

This is computer generated copy and does not require signature.

Sd/-
(Arun Bhardwaj)
Officer In-charge(Judicial)
For District & Sessions Judge-
cum-Special Judge(PC Act)(CBI)
RADC, New Delhi.